

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.123/TL/2023

- Subject : Application under Sections 14,15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Kallam Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism.
- Date of Hearing : **12.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Kallam Transmission Limited (KTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 31 Ors.
- Parties Present : Shri Lokendra Singh Ranawat, KTL
Shri Saurva Kr. Jha, KTL
Shri Venkatesh, Advocate, Veh Aarush
Shri Ashutosh Srivastava, Advocate, Veh Aarush
Shri P. Bhutani, Advocate, Veh Aarush
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Shashank, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence in order to implement the Transmission Projects viz. (i) Augmentation of Transformation Capacity at Kallam PS by 2 x500 MVA, 400/220 kV ICTs (3rd and 4th) along with 220 kV bays for RE Interconnection ('Kallam Augmentation Part 1') and (ii) Implementation of 1 No. of 400 kV bay at Kallam PS for interconnection of the RE project of Torrent Solar Power Pvt. Ltd. ('Kallam Augmentation Part 2'). He further submitted that both of the above Projects have been awarded to the Petitioner for their implementation under the Regulated Tariff Mechanism by CTUIL vide its communications dated 15.11.2022 and 8.6.2023. The representative of the Petitioner further added that the Petitioner has also complied with the directions issued by the Commission vide Record of Proceedings for the hearing dated 20.6.2023 and 26.7.2023.

2. In response to the specific query of the Commission with regard to the Scheduled Commissioning Date of these Projects, the representative of the Petitioner submitted that Kallam Augmentation Part 1 is scheduled to be commissioned in July 2024, whereas Kallam Augmentation Part 2 is scheduled to be commissioned on 31st

December 2024. He further submitted that the Petitioner has already awarded the works in relation to Kallam Augmentation Part 1.

3. Learned counsel for Respondent No. 2, Veh Aarush Renewables Private Limited, sought liberty to file its reply. Learned counsel submitted that the Respondent is developing a 201 MW Hybrid Project at Latur, Maharashtra and has been granted Stage I and Stage II Connectivity by CTUIL for 300 MW and 201 MW, respectively. Learned counsel submitted that, as per the Stage II Connectivity, the start date of connectivity is 31.12.2024. However, in terms of the Minutes and Agenda for the 21st Consultation Meeting for evolving Transmission Schemes in the Western Region as issued by CTUIL, the actual start date of GNA has been indicated as 30.6.2025. Learned counsel submitted that the Project being developed by the Respondent would be ready and commissioned by 31.12.2024, and thus, there appears to be no reason as to why the start date of connectivity has been shifted from 31.12.2024 to 30.6.2025. Learned counsel also pointed out that as per the Ministry of Power's Order dated 21.6.2021, the RE Projects have been granted a waiver of transmission charges till 30.6.2025 (i.e. the date on which the Connectivity under GNA is granted to the Respondent) and any further delay therein may lead to a situation wherein the Respondent's Project would not be in a position to avail of the waiver of transmission charges.

4. The Representative of CTUIL submitted that the start date of connectivity to Respondent No. 2 had been indicated as per the date sought for/requested by it in its application.

5. After hearing the representative of the Petitioner and learned counsel for the parties, the Commission observed that CTUIL ought to ensure that the commissioning of Kallam Augmentation Part 1 and Part 2 matches with the corresponding generators and that the said transmission elements do not remain stranded upon their commissioning. The Commission also noted that in the event of a mismatch in the scheduling of the above transmission projects and the generators, CTUIL should also ensure that the concerned entities are made aware of their liability to pay the transmission charges as per the applicable Regulations and sign the necessary agreements to this effect. In response, the representative of CTUIL submitted that CTUIL would conduct a meeting with concerned entities in this regard and will place on record the minutes of the said meeting. Accordingly, the Commission directed CTUIL to conduct a meeting with all concerned entities within two weeks and to place on record the minutes of the said meeting on affidavit within two weeks thereafter. The Commission also permitted Respondent No.2 to upload its affidavit on the e-filing portal within a week.

6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**